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LAW DEPARTMENT

NOTIFICATION

The 18th July, 2025

S.R.O.No.537/2025— In compliance to the direction of the Hon'ble Supreme Court of India in W.P (C) No. 643 of 2015 in the judgement dated 4th January, 2024 (All India Judges Versus Union of India & Ors) and accepting the recommendations of the Second National Judicial Pay Commission (SNJPC) , the State Government in consultation with the Committee for Service Conditions of the District Judiciary (CSCDJ) of the High Court of Orissa do hereby make the following orders further to amend the Odisha Judicial Officers (Medical Attendance) Order, 2013 namely:-

1. Short title and commencement

- (1) These orders may be called the Odisha Judicial Officers (Medical Attendance) (Amendment) Order, 2025.
- (2) They shall come into force with effect from the date of issue of these orders.

2. In the Odisha Judicial Officers (Medical Attendance) Order, 2013, the provisions of sub-clause (v) of Clause 2 shall be substituted with the followings;

(v)“Members of the family” means spouse and dependants i.e. father, mother, unmarried son or step-son, unmarried or widowed or divorced daughter or step-daughter of the judicial officer and in case of female judicial officer, in addition to the above her dependant father-in-law and mother-in-law.

Note: A person to be considered as a dependant, other than the spouse of the judicial officer, his total income from all sources (other than pension/ family pension relating to the judicial officer concerned) must not exceed Rs.50,000/- (Fifty Thousand) per month.

The spouse or other dependants of judicial officers drawing family pension of the judicial officer concerned shall also be eligible for medical facilities/ reimbursement at par with the pensioners of the judiciary.

Explanation: In order to verify the monthly income of the dependant pensioner, a self declaration to be filed by the applicant along with the application shall be sufficient proof for the purpose of this order."

3. In the Odisha Judicial Officers (Medical Attendance) Order, 2013, the provisions of Clause 6 shall be substituted with the followings;

“6. General Treatment/Special treatment in certain cases:- (a) The necessity of reference from the Medical Officer of a Government hospital for treatment inside or outside the State shall be dispensed with. Straight away, the Judicial Officers including pensioners/family pensioners and their members of family shall be entitled to have consultations/treatment in the Government notified/empanelled private hospitals/Pathological Labs and any other hospital / nursing home/diagnostic centre/medical institute/medical clinic/medical centre whether Allopathic, Ayurvedic, Unani or Homoeopathic and seek reimbursement by submitting the bills.

(b) The Principal District Judges or Registry of High Court [in respect of Principal District Judge] or the Controlling Officers/Heads of the Department (in case of Officers on deputation / officers incharge of independent establishment) shall be empowered to address credit letters to the concerned hospitals where the Judicial Officer or Pensioner/Family Pensioner and members of their family has been or to be admitted as inpatient.

(c) For the Judicial Officers /Pensioners/ Family Pensioners and members of their family, a cashless group health insurance card of rupees ten lakh per annum shall be issued by the Registry of the High Court on payment of premium from the RCM head of account. The Registry of the High Court with approval of the CSCDJ shall select the Insurance Company in a transparent procedure to provide such cashless health insurance services.

(d) To meet the expenditure of treatment, the Judicial Officers /Pensioners/ Family Pensioners for the self or members of their family should first opt to avail the cashless health insurance facility depending on the amount of expenditure or may also opt for full reimbursement of the treatment expenditure by submitting bills to the Principal District Judges or other authorized Officer of that rank or the Controlling Officers/Heads of the Department (in case of Officers on deputation/ officers incharge of independent establishment) or as the case may be by the Registry of the High Courts. In case the quantum of cashless

health insurance is not sufficient to meet the expenditure, the amount paid over and above the amount of health insurance shall be reimbursed in usual process on submission of bills.

- (e) The State Government in Finance Department shall make sufficient budgetary provisions for the purpose in every financial year. If required funds shall be made available by making supplementary provisions or on re-appropriation of funds by the State government.

To avoid delays in processing and sanctioning the bills for want of funds, the Registry of High court shall take prompt action in addressing the Government for releasing additional funds and the Finance Department of the State shall take immediate action by way of making available the additional funds to the High Court on this account.

- (f) The expenditure incurred towards inpatient treatment or for serious ailments requiring more or less continuous treatment shall be processed and sanctioned by the Principal District Judges or other authorized Officer of that rank or the Controlling Officers/Heads of the Department (in case of Officers on deputation /Officers in-charge of independent establishment) or as the case may be by the Registry of the High Courts.
- (g) In the case of emergency, the Judicial Officer, serving & retired as well as the family pensioner and their members of family can take treatment in any private hospitals inside or outside the State – not necessarily, Government notified hospitals and seek reimbursement as per the usual procedure. If necessary, Credit letter shall be issued for the purpose.
- (h) The retired Judicial Officers/family pensioners and their members of family who have settled down in another State shall have the facility to claim medical reimbursement/advance from the State from which she/he is drawing pension/family pension.
- (i) The cost of treatment including room charges/tests undergone in any Government/Government notified/recognized hospitals/pathological labs in an emergency or otherwise shall be reimbursed to the serving officers on tour (official or private purpose) to another State or settled in another State after retirement even though it is not recognized hospital/lab in the State in which the officer is serving or had served.

4. In the Odisha Judicial Officers (Medical Attendance) Order, 2013, the provisions of Clause 7 shall be substituted with the followings;

“7. The District Judge of the place where the Judicial Officer /retired Judicial Officer/family pensioner and members of their family resides is authorised to sanction the reimbursement of expenses incurred by the Judicial Officers/retired Judicial Officer and members of their family. In case of Judicial Officers on deputation either to any department of government or to the High Court, the Controlling Officers or the concerned Registrar of the High Court as the case may be is authorised to sanction the reimbursement of expenses incurred by the Judicial Officers and members of their family. The bills shall be cleared within a maximum period of two month from the date of receipt.

5. In the Odisha Judicial Officers (Medical Attendance) Order, 2013, the provisions of Clause 9 shall be substituted with the followings;

“9. Judicial Officers/retired Judicial Officers/family pensioners and members of their family shall be entitled to advance to meet the medical expenses for treatment. On submission of the estimate given by the recognized/empanelled hospital or any other hospital where the patient is proposed to be treated, 80% of the estimate amount shall be sanctioned as advance, subject to preliminary scrutiny by the Principal District Judge or a District Judge of equivalent rank authorized by the Registry of the High Court or the Controlling Officers/Heads of the Department (in case of Officers on deputation/ Officers in-charge of independent establishment) The balance shall be reimbursed on certification by the designated Civil Surgeon or Official of the Directorate of Medical & Health Services as the case may be. If the Government approved rates are not available for any particular item, the certifying officer shall have due regard to the rates generally charged in the hospitals concerned. Though there needs to be scrutiny before sanctioning the final payment in view of the tendency to exaggerate the estimates, the extent of disallowance shall be minimal and the reasons for disallowance shall be disclosed by the certifying authority. The bills sent by the District Judge/ Registry of the High Court/the Controlling Officers/Heads of the Department (in case of Officers on deputation/ Officers in-charge of independent establishment) for scrutiny of the designated Civil Surgeon/Officer of Directorate shall be cleared within a maximum period of one month from the date of receipt.

6. In the Odisha Judicial Officers (Medical Attendance) Order, 2013, the provisions of Clause 10 including ***Annexure-I*** shall be substituted with the followings;

“10. For medical treatment of Judicial Officers/Pensioners/Family Pensioners and members of their family, the hospitals/institutions in India are hereby recognized and notified as in ***Annexure-I***.

[No.11132—VJ-95/2024/L.]

By Order of the Governor

MANAS RANJAN BARIK

Principal Secretary to Government

ANNEXURE-I

1. All the State Government Hospitals
2. All the Medical College and Hospitals run by the Government
3. All India Institutes of Medical Sciences (ALL) run by the Central Government
4. Kalinga Institute of Medical Science(KIIMS), Patia, Bhubaneswar (now renamed as Pradyumna Bala Memorial Hosopital)
5. Care Hospitals, Chandrasekharpur, Bhubaneswar/Hydrabad.
6. Aditya Care Hospital, Plot No-329/1329(P), Chandrasekharpur, Bhubaneswar
7. Appollo Hospital, Bhubaneswar
8. Sum Hospitals, Bhubaneswar
9. Sum Ultimate Medicare Hospital, Bhubaneswar
10. Utkal Hospital, Bhubaneswar
11. Panda Diagnostics (Cancer Institute) Curie Centre
12. Hope Diagnostics, Plot No.55, Meti House behind Ram Mandir, Unit-III, Bhubaneswar.
13. L.V. Prasad Eye Hospital, Bhubaneswar
14. B.M. Birla Heart Research Centre, 1/1, National Library Avenue, Kolkata-700027
15. Sankar Netralaya, Chennai
16. Ayush Hospital, Bhubaneswar
17. Millenium Eye Hospital, CRP Square, Bhubaneswar
18. Kanungo Institute of Diabetes Specialities, Plot No. 1120, Dumuduma, Bhubaneswar
19. Hemalata Hospital and Research Centre, Bhubaneswar
20. Aswini Hospital, CDA, Cuttack
21. Aswini Hospital Trauma Care, CDA, Cuttack
22. De. J.P. Das Heart Clinic, Cuittack
23. Dr. D. Das Dental Clinic, Mangalabag, SishuBhawan, Cuttack
24. Cosmetic Dental Clinic & Orthodontic Centre, Dindayal Bhawan, Market Complex, 2nd Floor, Room No.12, Bhubaneswar
25. Indian Spinal Injury Centre, Vasant Kunj, New Delhi
26. Appollo Hospital, E-2, Sector-26, Noida (for orthopaedic Surgery & Joint replacement)
27. Rotary Eye Hospital, CDA, Cuttack
28. Tata Memorial Cancer Institute, Mumbai

29. Sanjivani Hospital, Samantarapur, Bhubaneswar
30. Institute of Dental Science, Sum Hospital, Bhubaneswar
31. AMRI Hospital, Bhubaneswar
32. ASG Eye Hospital, Bhubaneswar
33. Aspire Hospital, Bhubaneswar
34. Centre for Sight, Bhubaneswar
35. Dr. Agarwals Eye Hospital
36. Health Village Hospital, Bhubaneswar
37. Hi-Tech Medical College and Hospital, Bhubaneswar
38. Bagchi Sri Shankara Cancer Center & Research Institute
39. IGKC Multispeciality Hospital
40. Kar Vision Eye Hospital, Bhubaneswar
41. Neelachal Hospital Pvt. Ltd, Bhubaneswar
42. Shree Hospital, Bhubaneswar
43. Sparsh Hospital & Critical Care Pvt. Ltd, Bhubaneswar
44. Sunshine Hospital
45. Omm Suvam Hospital, Cuttack
46. Sushruta Hospital and Trauma Care Pvt. Ltd.
47. Vision Care Eye Hospital
48. Vivekananda Hospital
49. Usha Hospital, Koraput
50. Bhoomika Eye Hospital, Mayurbhanja
51. Sai Xray Pathology & Nurshingh Home, Mayurbhanja
52. Emergency 24 Hospital Pvt Ltd. Puri
53. Vikash Hospital, Sambalpur
54. Lepra Society Mahanadi Netra Chikischalaya, Sonepur
55. Community Welfare Society Hospital, Rourkela
56. ISPAT General Hospital, Sail Rourkela
57. Jaiprakash Hospital and Research Centre Pvt Ltd
58. Kalinga Trauma Hospital
59. Super Specialty Hospital, Civil Township, Rourkela
60. Bhoomika Eye Hospital, Kendrapada /Keonjhar /Jagatsinghpur/Jajpur Road,
Balasore
61. Kalinga Eye Hospital, Dhenkanal
62. Medica TS Hospital Pvt Ltd

63. Samal Care Pvt Ltd, Angul
64. Surendra Hospital, Angul
65. Balasore Lions Eye Hospital
66. Jyoti Hospital, Balaore
67. MaaTarini Nursing Home, Balasore
68. Sriram Hospital, Balasore
69. Vikash Multispeciality Hospital
70. Indian Institute of Gastroenterology & Hepatology, Cuttack
71. Life Institute of Gastroenterology & Gynaecology, Cuttack
72. Mahapatra Hospital, Cuttack
73. Melvin Jones Lions Eye Hospital, Cuttack
74. Modern Eye Care & Super Speciality Clinic, Cuttack
75. Moon Hospital, Cuttack
76. Relax Hospital, Cuttack
77. Sai Vision Hospital & Research Centre, Cuttack
78. Shreeja Hospital, Cuttack
79. Smart Line Hospital, Cuttack
80. Star Hospital, Cuttack
81. Sun Hospital, Cuttack
82. Sweta Hospital, Cuttack
83. Trisha Hospital, Cuttack
84. Aastha Hospital, Ganjam
85. Gurudev Hospital, Ganjam
86. Ashutosh Hospital, Ganjam
87. Gurudev Hospital, Ganjam
88. Ruby Eye Hospital, Ganjam
89. Sankara Eye Hospital, Ganjam
90. Care Hospital, Visakhapatnam
91. HCG Cancer Centre, Visakhapatnam
92. Seven Hills Healthcare Hospital, Visakhapatnam
93. Fortis Group of Hospitals
94. Indraprastha Apollo Hospital, New Delhi
95. Narayana Institute of Cardiac Science, Bangalore
96. Sri Shankara Cancer Hospital and Research Centre, Bangalore
97. SankaraNethralaya, Chennai

98. Dr. Rajendra Prasad Centre for Ophthalmic Sciences (RPC) at AIIMS, New Delhi
99. Christian Medical College, Vellore
100. Nanavati Super Speciality Hospital, Mumbai
101. Jaslok Hospital & Research Centre, Mumbai
102. Max Super Speciality Hospital, Saket, New Delhi
103. Kokilaben Dhirubhai Ambani Hospital, Mumbai
104. Artemis Hospital, Gurgaon
105. Apollo Hospitals, Greaves Road, Chennai
106. Any other hospital/nursing home/diagnostic centre/medical institute/medical clinic/
medical centre whether Allopathic, Ayurvedic, Unani or Homoeopathic.